

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

Original Application No. 27 of 2025
[Earlier O.A. No. 1352/2024(PB)]

IN THE MATTER OF:

Mr. K. Balasubramanian,
S/o Mr. Kasi
Kottaiamedu Melapalayam Edamanal, (post)
Sirkalai (Tk),
Mailaduthurai District 609115

... Applicant.

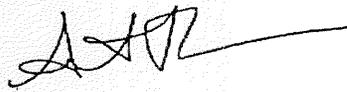
-Vs-

1. The Principal Secretary
to Government of Tamil Nadu,
Department of Environment,
Climate Change and Forests
Chennai & Ors.

... Respondents

INDEX

S.No	Description	Page No.
1.	REPORT FILED ON BEHALF OF THE THIRD RESPONDENT - TAMIL NADU POLLUTION CONTROL BOARD.	1 - 6
2.	Annexure I to VI	7 - 16



Filed by
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

Original Application No. 27 of 2025
[Earlier O.A. No. 1352/2024(PB)]

IN THE MATTER OF:

Mr. K. Balasubramanian,
S/o Mr. Kasi
Kottaiamedu Melapalayam Edamanal, (post)
Sirkalai (Tk),
Mailaduthurai District 609115

... Applicant.

-Vs-

1. The Principal Secretary
to Government of Tamil Nadu,
Department of Environment,
Climate Change and Forests
Chennai.
2. The Director,
Department of Industries,
State of Tamil Nadu,
3. The Tamil Nadu State Pollution Control Board,
4. The District Magistrate,
Mayiladuthurai,
5. M/s. Abi Construction,
Survey No.467/2A and Survey No.469/1C,
43,- Edamanal Village,
Sirkazhi Circle,
Mayiladuthurai District

... Respondents.

**REPORT FILED ON BEHALF OF THE THIRD RESPONDENT -
TAMIL NADU POLLUTION CONTROL BOARD.**

I, S. Bharathidasan, Son of Thiru M.Selvaraj, aged about 59 years, having office at No.76, Mount Salai, Guindy, Chennai-32, do hereby solemnly affirm and sincerely states as follows:

2. I respectfully submit that I am working as the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai and I am authorized to file this Report on behalf of the Third Respondent (Tamil

13/5/2025
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
76, MOUNT SALAI, GUINDY,
CHENNAI - 600 032.

Nadu Pollution Control Board) and as such I am well acquainted with the facts of the case from the records available in our office.

3. It is respectfully submitted that a letter petition was received by the Hon'ble National Green Tribunal, (PB) from the applicant, Mr. K. Balasubramanian with the following allegations:

"A tar plant factory is functioning in Survey No.467/2A and Survey No.469/1C at 43.Edamandal Village, Sirkazhi Circle, Mayiladuthurai District, Tamil Nadu. Its toxic fumes are very harmful to humans. Due to this, deadly diseases like cancer, lung infection, tuberculosis are caused by toxic smoke. Also, check dam built in 39 crore of rupees for storing fresh water is also polluted as fumes settle in the river water. Also there is a large number of mangrove forests (Thillangadu) on banks of Uppanar river. On behalf of the public, I request you to investigate and ban this tar plant factory for the above reasons."

and the Hon'ble Tribunal (PB) has admitted the OA and transferred to the Hon'ble National Green Tribunal, (SZ), Chennai. The OA No. 1352 of 2024(PB), New Delhi is renumbered as O.A No.27 of 2025(SZ), Chennai.

4. It is respectfully submitted that the National Green Tribunal, (SZ) has taken the OA No.27 of 2025 on 28.2.2025 and directed the respondents to file their replies/reports. As per the directions of the Hon'ble Tribunals the Third respondent submits the report herein.

5. It is respectfully submitted that the 5th respondent unit M/s. Abi Construction is a new Hot Mix Plant in Survey No.467/2A and Survey No.469/1C at 43. Edamandal Village, Sirkazhi Circle, Mayiladuthurai District, Tamil Nadu and proposed to produce Bitumin Mix and the unit is located at a distance of about 114 m from Uppanar River.

6. It is respectfully submitted that a complaint was lodged before the Peace Committee Meeting conducted on 27.12.2023 headed by the Tahsildar of Sirkali Taluk, Mayiladuthurai District and the following decisions were taken during the meeting:

"The inspection shall be carried out by TNPCB on the M/s. Abi Construction located at SF.No.467/2A, Edamandal Village,

For 13/9/2025
JOINT CHIEF ENVIRONMENTAL ENGINEER,
TAMIL NADU POLLUTION CONTROL BOARD,
76, MOUNT SALAI, GUINDY,
CHENNAI - 600 032.

Sirkali Taluk, Mayiladuthurai District and TNPCB shall make decision as per Environmental Law". (Peace Committee Meeting Minutes Copy is enclosed as **Annexure - I**).

7. It is respectfully submitted that based on the decision of the Peace Committee Meeting, the 5th respondent unit was inspected on 27.12.2023 by the office of DEE, Nagapatinam and found that unit was under construction and unit was advised to obtain Consent to Establish before completing the construction activities from 3rd respondent Board.

8. It is respectfully submitted that the 5th respondent unit was once again inspected on 03.02.2024 and during the inspection, it was noticed that the 5th respondent unit has completed the establishment activities without obtaining prior Consent to Establish of the Board. As the 5th respondent unit is violating the provisions of the Section 25 of the Water (P&CP) Act'1974 (herein after referred as Water Act 1974) as amended and section 21 of the Air (Prevention & Control of Pollution) Act 1981 (herein after referred as Air Act 1981) as amended, Show Cause Notices under the Water (Prevention and Control of Pollution) Act, 1974 as amended and the Air (Prevention and Control of Pollution) Act, 1981 as amended were issued to the 5th respondent unit vide F.NPM-NA/OS/DEE/TNPCB/NPM/W&A/2024, Dated 05.02.2024 (Copy is enclosed as **Annexure- II**).

9. It is respectfully submitted that the 5th respondent unit had replied vide its letter dated 09.02.2024 for the Show Cause Notices issued stating that ignorance of TNPCB rules and regulation "they have constructed the unit and requested not to take action against the unit". Further, the unit applied for CTO-Direct from the third respondent (TNPCB) vide OCMMS ID: 57524432 Date: 10.02.2024 with the following product and the application was returned for submitting additional particulars.

PRODUCTS:

Sl. No.	Name of the Product	Quantity / Unit
1	Bitumen Mix	45 Tons/day.

13/2/2025
 JOINT CHIEF ENVIRONMENTAL ENGINEER
 NADU POLLUTION CONTROL BOARD
 76, MOUNT SALAI, GUINDY,
 CHENNAI - 600 032.

A. Sewage / Trade Effluent generation:

Outlet No	Description of Outlet	Maximum daily discharge(KLD)	Point of Disposal
1.	Sewage	0.8	On Industry's own land
2.	Trade Effluent	4.0	Recycling to process

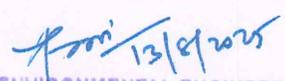
B. Point Source of Emissions:

Stack No	Point Emission Source	APC measures	Stack height from Ground level (m)
1.	Dryer drum tank	Dry dust collector and wet scrubber and stack	6.0
2.	D.G.SET 125KVA	Acoustic Enclosures with stack	6.0

Sl. No	Fugitive or Noise Emission sources	Type of emission	Control measures
1.	D.G.SET 125KVA	Noise Pollution	Acoustic Enclosures

10. It is respectfully submitted that subsequently a complaint was received from the Applicant vide letter dated 11.03.2024 against the 5th respondent unit stating that "the unit had been established near to the underground Oil and Natural Gas Corporation (ONGC) gas pipelines and requested to close the unit to avoid the fire accident in future". Based the complaint the 3rd respondent had enquired the M/s. ONGC vide letter Dated 25.03.2024 regarding the chances for fire accident by the underground pipelines of M/s. ONGC (Copy is enclosed as **Annexure- III**) and M/s. ONGC had replied vide letter dated 03.04.2024 that, "As per Oil Industry Safety Directorate No pipeline shall be within 15 m of any private dwelling or any industrial building or place of public assembly. However, above said hot mix plant is situated 57 meters away from the underground gas pipeline laid by M/s. ONGC"(Copy is enclosed as **Annexure- IV**).

11. It is respectfully submitted that further complaint letter received from the applicant vide letter dated 27.08.2024 stating that "A Tar Plant unit is established in Survey No.467/2A and Survey No.469/1C at 43. Edamanal Village, Sirkazhi Circle, Mayiladuthurai District, Tamil Nadu which is nearer


 JOINT CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 76, MOUNT SALAI, GUINDY,
 CHENNAI - 600 032.

to the underground ONGC gas pipelines and 4 houses are located in 100m distance from the unit and requested to close the unit". Based on the complaint received against the 5th respondent the unit, the third respondent was inspected on 20.09.2024 and observed that the 5th respondent unit was not under operation and conveyed the status to the applicant vide letter dated 24.09.2024.

12. It is respectfully submitted that another letter dated 17.10.2024 was received from the applicant stated that "A Tar Plant unit is established in Survey No.467/2A and Survey No.469/1C at 43. Edamanal Village, Sirkazhi Circle, Mayiladuthurai District, Tamil Nadu and the unit has furnished the fake documents to obtain Consent to operate while applying through OCMMS, and request to refuse the application which was made by the unit through OCMMS". The 3rd respondent Board had replied vide letter dated 20.11.2024 that the unit has applied through OCMMS to obtain CTO-Direct from TNPC Board and application was returned for want of additional particulars and no approval was issued to the unit.

13. It is respectfully submitted that meanwhile a complaint was received from the applicant to the 3rd respondent through Nagai and Mayiladuthurai Consumer Protection Organisation vide letter dated 18.03.2025 stating that the "M/s. Abi Construction located at SF.No.467/2A, Edamanal Village, Sirkali Taluk, Mayiladuthurai District is illegally operating and polluting the Environment". Based on the complaint the 5th respondent unit was again inspected on 27.03.2025 and observed that the 5th respondent unit is not under operation. However, the following instructions were issued to the 5th respondent unit vide letter dated 02.04.2025. (Copy is enclosed as **Annexure- V**).

- i. *The unit shall obtain the Consent to operate within stipulated time from TNPC Board.*
- ii. *The unit shall not operate the industry without prior Consent to operate of TNPC Board. Failure to comply with said instruction closure of the unit, stoppage of power supply, water supply etc under sec 33 A of the Water (P& CP) Act 1974 as amended in 1988 and Section 31A of the Air (Prevention and Control of Pollution) Act 1981 as amended in 1987 will be formulated in*


 JOINT CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 76, MOUNT SALAI, GUINDY,
 CHENNAI - 600 032.

accordance with the provisions of the Water (P& CP) Act 1974 as amended in 1988 and Air (Prevention and Control of Pollution) Act 1981 as amended in 1987.

14. It is respectfully submitted that based on the directions passed by the Hon'ble Tribunals, the 5th respondent unit was inspected by the officials of the Third respondent on 06.05.2025 and the following observations were found:

- i. The unit was not under operation.
- ii. The Uppanar River is located at about 114 m from the Stack of the Hot Mix Plant.
- iii. No wild life sanctuary/Reserve Forest within 5Km radius from this unit and it is confirmed with Forest Ranger, Sirkali vide na.ga no:07/2024 Dated: 24.04.2024. (Copy is enclosed as **Annexure- VI**).
- iv. The unit was instructed vide letter dated 12.05.2025 that the unit shall not operate without obtaining the prior Consent of the Board.

Therefore, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to pass such order or further other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

For 13/5/2025
 JOINT CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 76, MOUNT SALAI, GUINDY,
 CHENNAI - 600 032.

VERIFICATION

I, S. Bharathidasan, Son of Thiru M.Selvaraj, working as the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai – 600 032, having office at No.76, Mount Salai, Guindy, Chennai – 32, do hereby verify that the contents of above report are true to the best of my knowledge through records.

For 13/5/2025
 JOINT CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 76, MOUNT SALAI, GUINDY,
 CHENNAI - 600 032.

Minutes of the Peace Committee Meeting

Complaint petition was received from Village Public of Edamanal, 42.Radhanallur, Thirunagari Villages against the establishment of a hotmix plant on the northern bank of the Uppanar River in Edamanal Village Panchayat, Sirkazhi Taluk, Mayiladuthurai District. In this regard, letter received from the Inspector of Police, Sirkazhi Police Station, request to conduct a peace meeting in order to avoid potential law and order issues.

In this connection, the peace meeting was convened under the chairmanship of the Tahsildar, Sirkazhi Taluk / Taluk Magistrate on 27.12.2023, at 5:30 PM at the Sirkazhi Taluk Office. In the meeting, the Assistant Engineer, Tamil Nadu Pollution Control Board, Mayiladuthurai, Sub-Inspector of Police, Sirkazhi Police Station, Village Administrative Officer, Edamanal and key representatives from both the parties participated.

The following resolutions were unanimously agreed upon by both parties:

- It was stated by the A-side party (Village Public) that there are 5 houses, mangrove forest and an ONGC pipeline passes beneath the said survey field, within a distance of 300 meters from the proposed hot mix plant in Edamanal Village, Sirkazhi Taluk, Mayiladuthurai District. They further expressed concerns that smoke emissions from the hot mix plant could cause health risks to the public and they opposed the setting up of the hot mix plant.
- Taking these objections into consideration, the Assistant Engineer, Tamil Nadu Pollution Control Board stated that the site will be inspected and if setting up of hot mix plant is permissible under existing laws and regulations, consent may be granted for the operation of the said hotmix plant. If consent cannot be granted, the reasons for refusal will be communicated to the hot mix plant proprietor.
- This resolution was accepted by both the parties. Both parties were also instructed not to involve themselves in any law-and-order issues relating to the said hot mix plant. Law and order were duly maintained.

A-side (Village Public)

B-side (Government Officials)



Amesure - II

-8-

BY RPAD

TAMIL NADU POLLUTION CONTROL BOARD

O/o. District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Collectorate Master plan Complex,
Nagapattinam - 611 003.

Proceedings No.F.NPM-NA/OS/DEE/TNPCB/NPM/W/2024,Dated: 05.02.2024

Sub:	TNPCB Board – Industries – M/s. ABI CONSTRUCTION , SF.No.467/2A & 469/1C2A, Edamanal Village, Sirkali Taluk, Mayiladuthurai District - Establishment of the unit without obtaining prior Consent of the Board - Issue of Show Cause Notice under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 to the unit – Reg.
Ref:	Inspection of your unit by TNPCB officials on 03.02.2024

TamilNadu Pollution Control Board serves this notice on you as occupier of the unit **M/s. ABI CONSTRUCTION**, SF.No.467/2A & 469/1C2A, Edamanal Village, Sirkali Taluk, Mayiladuthurai District (hereinafter referred to as the 'unit') for contravening the provisions of Section 25 of the Water (Prevention and Control of Pollution) Act 1974 as amended in 1988 (here in after referred to as the 'Act').

Whereas your unit **M/s. ABI CONSTRUCTION**, was inspected on 03.02.2024. During inspection, it was noticed that the unit has completed the establishment activities without obtaining prior Consent to Establish of the Board.

Thereby you are violating the provisions of Section 25 of the Act, which are offences punishable under Section 44 of the Act with imprisonment for a term which shall not be less than one year and six months, but which may extend to six years and with fine.

Hence, you are directed to show cause within **seven days** from the date of receipt of this notice as to why penal action for offences punishable under Section 44 of the Act should not be initiated against the unit under the provisions of the Section 25 of the Act and also to show cause as to why directions under Section 33A of the Act should not be issued for closure of the unit, stoppage of power supply, water supply etc., to the said unit.

Received by Perasa
S. D. [Signature]



9.

It is informed that non-receipt of any reply within the prescribed period will be construed that you have no satisfactory explanation to offer for the above said contraventions and action will be taken on merits in accordance with law.

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Nagapattinam.

[Handwritten signature]

To

The Proprietor,
M/s. ABI CONSTRUCTION
SF.No.467/2A & 469/1C2A,
Edamanal Village, Sirkali Taluk ,
Mayiladuthurai District



- 10

BY RPAD

TAMIL NADU POLLUTION CONTROL BOARD

O/o. District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Collectorate Master plan Complex,
Nagapattinam - 611 003.

Proceedings No. F.NPM-NA/OS/DEE/TNPCB/NPM/A/2024, Dated: 05.02.2024

Sub:	TNPCB Board – Industries – Industries M/s. ABI CONSTRUCTION , SF.No.467/2A & 469/1C2A, Edamanal Village, Sirkali Taluk, Mayiladuthurai District - Establishment of the unit without obtaining prior Consent of the Board - Issue of Show Cause Notice under section 21 of the Air (Prevention and Control of Pollution) Act'1981 as amended to the unit– Reg.
Ref:	Inspection of your unit by TNPCB officials on 03.02.2024.

TamilNadu Pollution Control Board serves this notice on you as occupier of the unit **M/s. ABI CONSTRUCTION**, SF.No.467/2A & 469/1C2A, Edamanal Village, Sirkali Taluk, Mayiladuthurai District (hereinafter referred to as the 'unit') for contravening the provisions of Section 21 of the Air (Prevention and Control of Pollution) Act 1981 as amended in 1987 (here in after referred to as the 'Act').

Whereas your unit **M/s. ABI CONSTRUCTION**, was inspected on 03.02.2024. During inspection, it was noticed that the unit has completed the establishment activities and under operation without obtaining prior Consent to Establish of the Board.

Thereby you are violating the provisions of Section 21 of the Act, which are offences punishable under Section 37 of the Act with imprisonment for a term which shall not be less than one year and six months, but which may extend to six years and with fine.

Hence, you are directed to show cause within **seven days** from the date of receipt of this notice as to why penal action for offences punishable under Section 37 of the Act should not be initiated against the unit under the provisions of the Section 21 of the Act and also to show cause as to why directions under Section 31A of the Act should not be issued for closure of the unit, stoppage of power supply, water supply etc., to the said unit.



-11-

It is informed that non-receipt of any reply within the prescribed period will be construed that you have no satisfactory explanation to offer for the above said contraventions and action will be taken on merits in accordance with law.

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Nagapattinam.

[Handwritten signature]
30/12/20

To

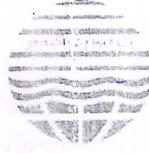
The Proprietor,

M/s. ABI CONSTRUCTION

SF.No.467/2A & 469/1C2A,

Edamanal Village, Sirkali Taluk ,

Mayiladuthurai District



12-

Annexure - III

TAMIL NADU POLLUTION CONTROL BOARD**From**

Er. V. Thamiloli., M. Tech.,
District Environmental Engineer,
Tamilnadu Pollution Control Board,
District Collectorate,
Master Plan Complex,
Nagapattinam-611 003.

To

The Assest Manager,
ONGC Cauvery Asset,
Neravy Complex, Karaikal,
Puducherry – 609 604.

L.No.DEE/TNPCB/NPM/2139/2023 Dated: 25.03.2024**Sir,**

Sub : O/o. DEE – TNPCB – Nagapattinam – A Complaint received from Thiru. Kasi Bala subramaniyan against a new established Hot Mix Plant which is nearer to already existing underground pipeline layed by M/s. ONGC at Edamanal Village – suggestions requested - Regarding.

Ref : Mayiladuthurai District, Sikali, Edamanal Post, Kottaiyamedu, Thiru. KasiBalasubramaniyan Complaint letter vide dated:23.02.2024. Received by this Office on 14.03.2024.

I invite your kind attention to reference cited above for which a complaint was received from Mr. Kasi Bala subramaniyan vide dated:14.03.2024 against a new Hot Mix Plant located at SF.No.467/2A & 469/1C2A, Edamanal Village, Sirkali Taluk, Mayiladuthurai District has been established nearer to the existing underground pipe line layed by M/s. ONGC.

In this connection, you are requested to inspect the above said Hot Mix Plant and give your valid remarks to this office as earliest possible please.

The receipt of this letter shall be acknowledged.

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Nagapattinam.

shrey
25/3/24

சிகலி பகுதி

திகதி : 23/03/24



OIL AND NATURAL GAS CORPORATION LIMITED
HEALTH, SAFETY & ENVIRONMENT (HSE) SECTION
CAUVERY ASSET, NERAVY COMPLEX, KARAİKAL-609 604
EPABX: 5021 FAX: 04368 238126

File No.ONGC/CA/HSE/TNPCB/2023-24

Date: 03.04.2024

From : CGM(E)-Head HSE, ONGC, Cauvery Asset, Karaikal

To : The District Environmental Engineer,
Tamil Nadu Pollution Control Board
District Collectorate, Master Plan Complex
Nagapattinam-611003

Sub: Details regarding underground pipeline at Edamanal village

Ref: Letter No.DEE/TNPCB/NPM/2139/2023 dated 25.03.2024

Madam,

This has reference to the Letter No.DEE/TNPCB/NPM/2139/2023 dated 25.03.2024 received on 01.04.2024.

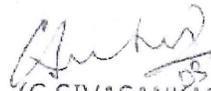
A multi-disciplinary team consisting of Asset HSE & LAQ Section has visited and inspected the site (Hot mix plant) located at SF No.467/2A & 469/1C2A, Edamanal village, Sirkali Taluk, Mayiladuthurai District.

Accordingly the committee has concluded that the hot mix plant is located 57 meters away from underground pipeline laid by M/s.ONGC.

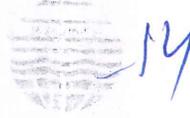
As per Oil Industry Safety Directorate (OISD) STD#141, no pipeline shall be within 15 meter of any private dwelling or any industrial building or place of public assembly. However, above said hot mix plant is situated 57 meters away from the underground gas pipeline laid by M/s.ONGC.

This is for your kind information please

Regards.


(C.SIVASANKAR)
CGM(E)-Head HSE
03/04/2024

Annexure - V



TAMIL NADU POLLUTION CONTROL BOARD

From

Er. V. Thamiloli., M. Tech.,
District Environmental Engineer,
Tamilnadu Pollution Control Board,
District Collectorate Master Plan Complex,
Nagapattinam - 611 003.

To

The proprietor
M/s. ABI CONSTRUCTION
SF.No.467/2A, Edamanal Village, Sirkali
Taluk, Mayiladuthurai District.

Letter No. F.NA/DEE/TNPCB/NPM/2025, Dated: 02.04.2025

Sir,

- Sub :** O/o. DEE, TNPCB, Nagapattinam - **M/s. ABI CONSTRUCTION** located at SF.No.467/2A, Edamanal Village, Sirkali Taluk, Mayiladuthurai District - Causing Air Pollution to the surrounding area - Inspection Carried out - Necessary instructions issued under Water (P&CP) Act, 1974 and Air (P&CP) Act, 1988 - Reg.
- Ref :** 1. A complaint was received from Nagai And Mayiladuthurai Consumer Protection Unit vide Dated: 18.03.2025.
2. SCN'S vide Proceedings No. F.NPM-NA/OS/DEE/TNPCB/NPMW&A/2024, Dated: 05.02.2024.

With reference to the 1st cited, I am to inform that the complaint was received through Nagai And Mayiladuthurai Consumer Protection Unit on **M/s. ABI CONSTRUCTION** located at SF.No.467/2A, Edamanal Village, Sirkali Taluk, Mayiladuthurai District about illegal operation and making Air pollution to the nearby areas vide letter Dated 18.03.2025. Based on this, the unit was inspected on 27.03.2025 by the DEE, TNPCB, Nagapattinam and AE, TNPCB, Nagapattinam and found that,

1. The unit was not under operation and unit has not obtained prior Consent to Establish and Consent to Operate of TNPC Board.
2. The unit was not complied the SCN'S vide T/O Proceedings No. F.NPM-NA/OS/DEE/TNPCB/NPMW&A/2024, Dated: 05.02.2024.

In view of the above, the unit was instructed to carry out the following instructions immediately,

1. The unit shall obtain the Consent to operate within stipulated time from TNPC Board.
2. The unit shall not operate the industry without prior Consent to operate of TNPC Board.



75

Failure to comply with said instruction closure of the unit, stoppage of power supply, water supply etc under sec 33 A of the Water (P& CP) Act 1974 as amended in 1988 and Section 31A of the Air (Prevention and Control of Pollution) Act 1981 as amended in 1987 will be formulated in accordance with the provisions of the Water (P& CP) Act 1974 as amended in 1988 and Air (Prevention and Control of Pollution) Act 1981 as amended in 1987.

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Nagapattinam.

S. Anil
2/11/25

-16.

Armozem - VJ

Tamil Nadu Forest Department

Lr.No.07/2024.

Forest Service Office.
Sirkazhi. Date: 24.04.2024.

A field survey was conducted at the site of Mr. M. Devendran, S/o. Muthusamy, who is going to set up a Hot Mix Plant for road construction work in S.F. No. 467/2A, Edamanal Village, Sirkazhi Taluk, Mayiladuthurai District, in an area of 0.245 ares and it is informed to the petitioner that there are no protected forest areas / (forest reserves) sanctuaries within a radius of about 5 km from the place where the Hot Mix Plant is to be set up.

To

Thiru.M.Devendran,
Main Road,
Melaiyur,
Sirkali Taluk,
Mayiladuthurai District.

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

Original Application No. 27 of 2025
[Earlier O.A. No. 1352/2024(PB)]

IN THE MATTER OF:

Mr. K. Balasubramanian,
S/o Mr. Kasi
Kottaiamedu Melapalayam Edamanal,
(post) Sirkalai (Tk),
Mailaduthurai District 609115

... Applicant.

-Vs-

1. The Principal Secretary
to Government of Tamil Nadu,
Department of Environment,
Climate Change and Forests
Chennai & Ors.

...Respondents

**REPORT FILED ON BEHALF OF THE
THIRD RESPONDENT - TAMIL NADU
POLLUTION CONTROL BOARD.**

**Advocate for Respondent: TNPCB
Thiru.Sai Sathya Jith,
Advocate, Chennai.**

Date:13.08.2025.

Date of Hearing:14.08.2025

